HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD (Special Original Jurisdiction)

WEDNESDAY, THE TWELFTH DAY OF MARCH TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NOS: 4560, 4600, 4611, 4689, 4790, 6412, 6428, 6486 AND 6596 OF 2025

W.P.No.4560 of 2025

Between:

M/s. Rockhopper Renewables (India) Private Limited, Sy. No.78 to 82, 108,110 to 112, 115 to 117, 119, 126, Andole Mandal, Dakoor Village, Medak Distrtict, Telangana-502270. Rep. by its Director, Mr.Venkat N.K.K., aged about 42 years.

....PETITIONER

AND

- 1. The Joint Commissioner (ST), Nizamabad, Telangana.
- 2. The State of Telangana, Rep. by its Principal Secretary, Revenue (CT) Department, Telangana Secretariat, Hyderabad.
- 3. The Union of India, Rep. by its Secretary, Ministry of Finance, North Block, New Delhi 110 001.
- 4. The Central Board of Indirect Taxes and Customs, Rep. by its Chairman, Ministry of Finance, Department of Revenue, North Block, Central Secretariat, New Delhi 100 001.

....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ or Order or Direction declaring. (i) the action of the 1st Respondent in passing the Orders, dated 21.04.2024, the Summary of the Orders in Form GST DRC-07, dated 21.04.2024, Adjudication Order, dated 21.04.2024 and Suo-motu Rectification

Orders dated 30.04.2024, Summery of the Rectification order in Form DRC-08 dated 30.04.2024 and Rectification order to DRC-08 dated 30.04.2024, passed by the 1St Respondent, levying CGST/SGST under Section 73 of the CGST/SGST Act, 2017, for the tax period 2018-19, without even issuing Form GST DRC-01A as contemplated under Rule 142(1A) of the Rules 2017, without signature of the officer concerned in the Notices and the Orders, dated 21.04.2024, the Summary of the Orders in Form GST DRC-07, dated 21.04.2024, Adjudication Order, dated 21.04.2024 and Suo-motu Rectification Order dated 30.04.2024, Summery of the Rectification order in Form DRC-08 dated 30.04.2024 and Rectification order to DRC-08 dated 30.04.2024 by the 1st Respondent, and without DIN and without even providing an opportunity of being heard to the Petitioner, as arbitrary, contrary to the provisions of the CGST/SGST Acts 2017, and contrary to the Article 14 19 (i) (g) 21 and 265 of Constitution of India and consequently set-aside the Orders of the 1st Respondent dated 21.04.2024 and 30.04.2024 passed for the tax period 2018-19 as illegal, null and void.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the Operatic of the Order, dated 21.04.2024, Summary of the Orders in Form GST DRC-07, dated 21.04.2024 Adjudication Order dated 21.04.2024 and Suo-motu Rectification Order dated 30.04.2024, Summery of the Rectification order in Form DRC-08 dated 30.04.2024 and Rectification order to DRC-08 dated 30.04.2024 passed by the 1st Respondent, for the tax period 2018-19 under the CGST/SGST Acts 2017. pending disposal of the above Writ Petition, as otherwise, the Petitioner will be put to severe loss and hardship.

Counsel for the Petitioner: SRI SHAIK JEELANI BASHA

Counsel for the Respondent Nos.1 & 2 : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX

Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.4: SRI DOMINIC FERNANDES

W.P.NO: 4600 OF 2025

Between:

M/s:Tech Masters, H.No. 1-7-361 to 377/720, 7th Floor, Chenoy Trade Centre, Parklane, Kalasiguda, Hyderabad, Telangana -500003 Rep. by its Sole Proprietor Mr.Bhaskar Veera.

....PETITIONER

AND

- 1. The State of Telangana, Department of Revenue (Commercial Tax), Secretariat, Hyderabad. Represented by its Secretary
- 2. The Union of India, Ministry of Finance, Department of Revenue, 15, Safdarjung Road, New Delhi -110001 Represented by its Secretary, New Delhi.
- 3. The Assistant Commissioner (ST), General Bazaar, Market Street Hissamgunj, Secunderabad, Telangana.

....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly in the nature of a Writ of Certiorari, quashing the Impugned Order No. ZD360824109918X dt. 27.08.2024 passed by Respondent No.3 as being void illegal arbitrary, without jurisdiction and consequently set aside the same.

I.A.NO:2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including recovery proceedings pursuant to the Impugned Order No. ZD360824109918X dt. 27.08.2024 passed by Respondent No.3.

Counsel for the Petitioner: SRI P.S.S.KAILASH NATH

Counsel for the Respondent Nos.1 & 3 : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX, SRI T.JASWANTH KUMAR

Counsel for the Respondent No.2 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

W.P.NO: 4611 OF 2025

Between:

M/s:Tech Masters, H.No. 1-7-361 to 377/720, 7th Floor, Chenoy Trade Centre, Parklane, Kalasiguda, Hyderabad, Telangana - 500003 Rep. by its Sole Proprietor Mr.Bhaskar Veera.

....PETITIONER

AND

- 1. The State of Telangana, Department of Revenue (Commercial Tax), Secretariat, Hyderabad. Represented by its Secretary.
- 2. The Union of India, Ministry of Finance, Department of Revenue, 15, Safdarjung Road, New Delhi 110001 Represented by its Secretary, New Delhi.
- 3. The Assistant Commissioner (ST), General Bazaar, Market Street Hissamgunj, Secunderabad, Telangana.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly in the nature of a Writ of Certiorari, quashing the Order No. ZD3612230656791 dt. 30.12.2023 passed by Respondent No.3 as being void illegal arbitrary, without jurisdiction and consequently set aside the same.

I.A.NO:2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including recovery proceedings pursuant to the Impugned Order No. ZD3612230656791 dt. 30.12.2023 passed by Respondent No.3.

Counsel for the Petitioner: SRI P.S.S.KAILASH NATH

Counsel for the Respondent Nos.1 & 3 : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX, SRI T.JASWANTH KUMAR

Counsel for the Respondent No.2 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

W.P.NO: 4689 OF 2025

Between:

M/s.Jai Durga Steels,, Plot No.8/A, SVCIE, Balanagar, Hyderabad Telangana- 500 037, represented by its Proprietor, Sri Vijender Kumar Agarwal.

....PETITIONER

AND

- 1. Assistant Commissioner (ST), Fatehnagar Circle, Hyderabad Rural Division, Hyderabad.
- 2. Deputy Commissioner (ST) (STU-2), Hyderabad (Rural) Division, Hyderabad.
- 3. The State of Telangana, represented by its Principal Secretary, Revenue Department (Commercial Taxes), Telangana Secretariat, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order or direction particularly one in the nature of Writ of Mandamus setting aside the impugned Assessment Order passed by the second respondent in Form GST DRC 07, in Reference No.ZD360424089271C, dated 30/04/2024, in raising a demand of tax of Rs.6,04,284 (CGST amounting to Rs.3,02,142 SGST amounting to Rs.3,02,142 for the tax period 2018-19, that have been uploaded in the GST portal without digitally signed which is contrary to the Rule 26 (3) of the CGST Rules 2017, as illegal ,arbitrary, ab initio void, contrary to the provisions of CGST Act and Rules, 2017 and TGST Act and Rules, 2017, contrary to the law laid down by the judicial pronouncement of this Hon'ble Court and Hon'ble High Courts of Delhi, Bombay and Andhra Pradesh and without authority of law.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings arising in pursuance of the impugned the impugned Assessment Order passed by the second respondent in Form GST DRC 07, in Reference o.ZD360424089271C, dated 30.04.2024, for the tax period 2018-19.

Counsel for the Petitioner: SRI S.SURI BABU

Counsel for the Respondents : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX, SRI T.JASWANTH KUMAR

W.P.NO: 4790 OF 2025

Between:

M/s. Laxmi Narasimha Enterprises, (Rep. by its Proprietor, Narender Kokku) 12-1-325/1, Dettatreya Colony, Mallepally, Hyderabad, Telangana-500001.

....PETITIONER

AND

- 1. Assistant Commissioner (ST), Mehdipatnam -I Circle, Charminar Division, Hyderabad, Telangana.
- 2. Union of India, Rep. by the Secretary, Ministry of Finance, No 136- A, North Block, New Delhi.
- 3. State of Telangana, Rep. by its Principal Secretary to Government, Revenue (CT-II) Department, Secretariat, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly in the nature of MANDAMUS declaring the action of the 1st Respondent in passing the impugned order dated 25/8/2024 for the financial year 2019 - 20, without valid DIN, without physical/digital signature on the show cause notice as improper, illegal and consequently set aside the same.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings, including recovery of tax, pursuant to the impugned order passed by the 1st Respondent for the financial year 2019-20.

Counsel for the Petitioner: SRI GADHAMSETTY NAGA GOURI SHANKAR

Counsel for the Respondent Nos.1 & 3 : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX, SRI T.JASWANTH KUMAR

Counsel for the Respondent No.2 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

W.P. NO: 6412 OF 2025

Between:

M/s. GPR Electrical and Automation Pvt. Ltd, O/o. D.No. 7-12-D/3 66, Satyanaranapuram, Paravathpuram(V), Medipally(M), R.R.District, Telangana, Rep.by its Director, Mrs.Gummi Vijaya Lakshmi, W/o. G.Praveen Kumar, Aged about 39 years, Occ. Director, R/o. Plot No.D/366, Satyanarayanapuram, Paravathpuram(V), Medipally(M), R.R.District, Telangana.

....PETITIONER

AND

- 1. The Assistant Commissioner (ST), Malkajgiri-1 Circle, Malkajgiri Division, Hyderabad, Telangana.
- 2. The State of Telangana, Rep. by its Principal Secretary, Revenue (CT) Department, Telangana Secretariat, Hyderabad.
- 3. The Central Board of Indirect Taxes and Customs, Rep. by its Chairman, Ministry of Finance, Department of Revenue, North Block, Central Secretariat, New Delhi 100 001.
- 4. The Bank Manager, Union Bank of India Ltd., Chandrapuri Colony, L.B. Nagar X Roads, Telangana.

....RESPONDENTS *

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the impugned Show Cause Notices along with Ref.No. Show Cause Notices in Form **DRC-01** vide summary of **DRC-01** vide 29.05.2022, Form dt. ZD360522014793H Ref.No.ZD361223031559F dt. 18.12.2023, and impugned order dated 25.04.2024 along with proceedings in Form GST DRC-07 vide Ref. No. ZD60424054423K dated 25.04.2024, impugned order dated 25.04.2024 along with proceedings in Form GST DRC-07 vide Ref No. ZD360124000499L dated 25.04.2024, and impugned order dated 03.02.2023 along with summary of the order in Form GST DRC-07 vide Ref. No. ZD360223005598G dated 03.02.2023, passed by the 1st Respondent for the tax period 2018-19 without having any signature as illegal, arbitrary, apart from violative of Article 14, 19(1)(g) and 265 of the Constitution of India Consequently, set aside the same.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the bank attachment notice issued in Form GST DRC-13 dated 16.01.2025 under section 79(1)(C) of GST Act, by the 1st respondent to the 4th respondent and also direct the 4th respondent to de-freeze the bank account of the petitioner, pending disposal of the writ petition.

I.A.NO:2 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned order dated 25.04.2024 along with proceedings in Form GST DRC-07 -viee Ref. No. ZD60424054423K dated 25.04.2024, impugned order dated 25.04.2024 along with proceedings in Form GST DRC-07 vide Ref. No. ZD360124000499L dated 25.04.2024, and impugned order dated 03.02.2023 along with summary of the order in Form GST DRC-07 vide Ref. No. ZD360223005598G dated 03.02.2023 passed by the 1st Respondent for the tax period 2018-19, pending disposal of the writ petition.

Counsel for the Petitioner: SRI KOHIR BHASKAR REDDY

Counsel for the Respondent Nos.1 & 2 : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX

Counsel for the Respondent No.3: SRI DOMINIC FERNANDES

Counsel for the Respondent No.4: --

W.P.NO: 6428 OF 2025

Between:

M/s. Vidyuth Control Systems Pvt Ltd, Sy.No.851, IDA Industrial Area, Medchal, Malkajgiri - 501401. A Company Registered under Companies Act, 1956 Represented by its Director, Sri Aligina Sarath Babu, S/o. Sri Chinavenkateswara Rao Aligina, Aged about 52 years, R/o. Hyderabad.

....PETITIONER

AND

- 1. The Assistant Commissioner (ST), General Bazar, Market Street, Hissamgunj, Secunderabad, Telangana.
- State of Telangana, Rep. by its Principal Secretary (Revenue) Department, Telangana, Secretariat Buildings, Hyderabad.

....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly in the nature of a writ of mandamus declaring Show Cause Notice in DRC - 01 dated 31-05-2024 bearing Reference No. ZD3605240736918 and the consequent order in Form DRC - 07 issued u/s. 73 of the TSGST Act, 2017 dated 22/08/2024 bearing Reference No. ZD360824083092A passed by the 1st Respondent for the tax period April, 2019 to March, 2020 under the provisions of TSGST Act, 2017 as being unsigned, void, arbitrary, illegal, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) of the Constitution of India and consequently set aside the same.

I.A.NO:1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further action including collection of disputed tax pursuant to the Show Cause Notice in DRC - 01 dated 31-05-2024 bearing Reference No. ZD3605240736918 and the consequent order in Form DRC - 07 issued u/s. 73 of the TSGST Act, 2017 dated 22-08-2024 bearing Reference No. ZD360824083092A passed by the 1st Respondent for the tax period April, 2019 to March, 2020 under the provisions of TSGST Act, 2017.

Counsel for the Petitioner: SRI A.V.RAGHU RAM

Counsel for the Respondents : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX

W.P.NO: 6486 OF 2025

Between:

M/s Right Choice Bags, Rep. by its Sole Proprietor Mr. Shah Nawaz Alain, 121-487/1)/11/51/9, Huda Colony, Asif Nagar, Hyderabad, Telangana, 500028

....PETITIONER

AND

- 1. The Assistant Commissioner, Mehdipatnam-II Circle, Charminar Division, T.G.
- 2. The Commissioner of State Tax, The State GST Department, State GST Commissioner Office. Nampally, Opp. to Gandhi Bhavan, Hyderabad.
- 3. The State of Telangana, Rep. by its Principal Secretary. Revenue (CT) Department, Hyderabad.

....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate writ, or order or direction declaring the impugned Order vide reference no. ZD360424091632C dated 30.04.2024 and Show cause notice vide reference no. LD360522027393K dated 31.05.2022 cannot be sustained as the impugned Show cause notice is unsigned i.e was neither digitally signed nor verified through e-signature as envisaged/specified under rule 26(3) of CGST rules, 2017 and are to be set-aside.

I.A.NO.1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Order in form GST DRC-07 vide reference No. ZD360424091632C dated 30.04.2024 issued by the 1st Respondent passed for the tax period 2018-19 under the provisions of the Act.

Counsel for the Petitioner: SRI JAI KISHAN SOLANKI

Counsel for the Respondents : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX, SRI T.JASWANTH KUMAR

W.P.NO: 6596 OF 2025

Between:

M/s Right Choice Bags,, Rep. by its Sole Proprietor Mr. Shah Nawaz Alam, 12-1-487/b/11/51/9, Huda Colony, Asif Nagar, Hyderabad, Telangana, 500028.

....PETITIONER

AND

- 1. State Tax Officer-1, Mehdipatnam-II, Circle. Charminar Division, T.G.
- 2. The Assistant Commissioner., Mehdipatnam-II Circle, Charminar Division, T.G.
- 3. The Commissioner of State Tax, The State GST Department, State GST Commissioner Office, Nampally, Opp. to Gandhi Bhavan, Hyderabad
- 4. The State of Telangana, Rep. by its Principal Secretary, Revenue (CT) Department, Hyderabad.

....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate writ, or order or direction declaring a) That the impugned Orders vide reference nos. ZD3608241109111 dated 27.08.2024 and ZD360824107366A dated 26.08.2024 and Show cause notices vide reference nos. ZD360524063326D dated 30.05.2024 and ZD360522027416K dated 31.05.2022 cannot be sustained as the impugned Show cause notices and orders are unsigned i.e. were neither digitally signed nor verified through e-signature as envisaged/specified under rule 26(3) of CGST rules, 2017 and are to be set-aside or (b)That, alternatively the impugned orders passed solely on account that petitioner had not filed a reply cannot be sustained, hence, the matter is remitted back to the Proper Officer for readjudication.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Orders in Form GST DRC-07 vide reference nos. ZD3608241109111 dated 27.08.2024 and ZD360824107366A dated 26.08.2024 issued by the 1st and 2nd Respondent, for the financial year 2019-20 under the provisions of the Act.

Counsel for the Petitioner: SRI JAI KISHAN SOLANKI

Counsel for the Respondents : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following COMMON ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION Nos.4560, 4600, 4611, 4689, 4790, 6412, 6428, 6486 and 6596 of 2025

COMMON ORDER: (Per the Hon'ble the Acting Chief Justice Sujoy Paul)

Learned counsel Sri Shaik Jeelani Basha, Sri Kailash Nath P.S.S., Sri S.Suri Babu, Sri Gadhamshetty Naga Gouri Shankar, Sri Kohir Bhaskar Reddy, Sri Jai Kishan Solanki and Ms.K.Prabhabati, learned counsel representing Sri A.V.Raghu Ram, for the petitioners and Sri Swaroop Oorilla, learned Special Government Pleader appearing for State Tax.

- 2. Regard being had to the similitude of the questions involved, on the joint request of learned counsel for the parties, the matters are analogously heard and decided by this common order.
- 3. Learned counsel for the petitioners and learned Special Government Pleader for State Tax submitted that since the impugned notice(s) and order(s) are unsigned, the same may be

set aside in view of the common order passed in W.P.No.21101 of 2024 & batch, dated 28.02.2025.

- Accordingly, the impugned notice(s) and order(s) in these 4. Writ Petitions are set aside. The consequential bank attachment(s), if any, shall also stand revoked. Liberty is reserved to the respondents to issue fresh show cause notice(s)/order(s) in accordance with law and, for undertaking this exercise afresh, the limitation will not be a hurdle for the respondents.
- The Writ Petitions are disposed of without expressing any 5. opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

//TRUE COPY//

SD/-N. SRIHARI ASSISTANT REGISTRAR

SECTION OFFICER

To

- 1. The State Tax Officer-1, Mehdipatnam-II, Circle. Charminar Division, T.G.
- 2. The Assistant Commissioner, Mehdipatnam-II Circle, Charminar Division, T.G
- 3. The Commissioner of State Tax, The State GST Department, State GST Commissioner Office, Nampally, Opp. to Gandhi Bhavan, Hyderabad
- 4. The Principal Secretary, State of Telangana, Revenue (CT) Department, Hyderabad.
- 5. The Joint Commissioner (ST), Nizamabad, Telangana.
- 6. The Secretary, Union of India, Ministry of Finance, North Block, New Delhi -110 001.
- 7. The Chairman, Central Board of Indirect Taxes and Customs, Ministry of Finance, Department of Revenue, North Block, Central Secretariat, New Delhi - 100 001.
- 8. The Secretary, Department of Revenue (Commercial Tax), Secretariat, State of Telangana at Hyderabad.
- 9. The Secretary, Union of India, Ministry of Finance, Department of Revenue, 15, Safdarjung Road, New Delhi -110001, New Delhi.

10. The Assistant Commissioner (ST), General Bazaar, Market Street Hissamguni, Secunderabad, Telangana.

11 The Assistant Commissioner (ST), Fatehnagar Circle, Hyderabad Rural Division. Hyderabad.

12. The Deputy Commissioner (ST) (STU-2), Hyderabad (Rural) Division, Hyderabad.

13. The Principal Secretary, Revenue Department (Commercial Taxes), Telangana Secretariat, State of Telangana at Hyderabad.

14. The Assistant Commissioner (ST), Malkajgiri-1 Circle, Malkajgiri Division, Hyderabad, Telangana.

15. The Bank Manager, Union Bank of India Ltd., Chandrapuri Colony, L.B. Nagar X Roads, Telangana.

16. One CC to SRI JAI KISHAN SOLANKI, Advocate [OPUC]

17. One CC to SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX Advocate [OPUC]

18. One CC to SRI A.V.RAGHU RAM, Advocate (OPUC)

19. One CC to SRI SHAIK JEELANI BASHA, Advocate (OPUC)

20. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA, Advocate (OPUCC)

21. One CC to SRI DOMINIC FERNANDES, Advocate (OPUC)

22. One CC to SRI P.S.S.KAILASH NATH, Advocate (OPUC)

23. One CC to SRI T.JASWANTH KUMAR, Advocate (OPUC)

24. One CC to SRI S.SURI BABU, Advocate (OPUC)

25. One CC to SRI GADHAMSETTY NAGA GOURI SHANKAR, Advocate (OPUC)

26. One CC to SRI KOHIR BHASKAR REDDY, Advocate (OPUC)

27. One CC to SRI A.V.RAGHU RAM, Advocate (OPUC)

28. Two CD Copies

SA LS

HIGH COURT

DATED:12/03/2025

COMMON ORDER

WP.NOS: 4560, 4600, 4611, 4689, 4790, 6412, 6428, 6486 AND 6596 OF 2025



DISPOSING OF THE WRIT PETITIONS WITHOUT COSTS.



26/3/25